

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 801**

TO BE ANSWERED ON FRIDAY, THE 29.11.2024

Post Retirement Position to Judges

801 SHRI ABHISHEK BANERJEE:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total number of post-retirement positions offered to judges across the country during the last ten years;
- (b) the details of these post-retirement positions, including the institutions or bodies to which they were appointed, year-wise;
- (c) the criteria and the process followed for the selection and appointment of judges to these post-retirement positions; and
- (d) the measures taken/put in place to ensure transparency and accountability in the appointment process of judges to post-retirement positions?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The retired Judges at various levels could be appointed / engaged by the Government of India or Government of States / UTs or any other entity, contingent upon extant framework governing such appointments / engagements. Thus, such appointments take place in a decentralized manner and therefore, the information as sought is not maintained Centrally.
